

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 102**  
**IB-377(ND)/2024**

**IN THE MATTER OF:**

CANARA BANK (E-SYNDICATEBANK)

.... Petitioner/Applicant

Vs.

NASEEM QURESHI

.... Respondent

**Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 10.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant : Mr. Hitesh Sachar, Ms. Anju Jain, Mr. Rabi Karmokar,  
Advs.

For Respondent :

**ORDER**

This matter was passed over in the first call. No one has appeared even on the second call. However, in the interest of justice the matter is adjourned **to 30.07.2024**.

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**